

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2622
ANSWERED ON:28.08.2012
LEASE AGREEMENT BETWEEN NDMC AND IHC
Aaron Rashid Shri J.M.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the lease agreement between New Delhi Municipal Council (NDMC) and Indian Hotels Company (IHC) regarding two of its five star properties in prime location in New Delhi is expiring in 2013;
- (b) if so, the details thereof;
- (c) whether NDMC with the help of Delhi Development Authority is planning to auction the two prime properties after the expiry period;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor and the estimated loss to the NDMC in case auction route is not followed?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): The New Delhi Municipal Council (NDMC) is only concerned with one property called Taj Mansingh Hotel on Mansingh Road. The other property namely, Taj Palace falls under Delhi Development Authority (DDA) and does not concern NDMC. The current lease is uptill 10.10.2012. As per the New Delhi Municipal Council Act, 1994, the Council is competent to take appropriate decision.